

BUSINESS STANDARD & MUMBAI LAKSHADEEP (MARATHI) RELEASED ON 12th JAN'23

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF GOOD-DAY FOODS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	GOOD-DAY FOODS PVT. LTD.
2.	Date of incorporation of corporate debtor	9 th July, 2003
3.	Authority under which corporate debtor is incorporated/registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15209MH2003PTC255426
5.	Address of the registered office and principal office (if any) of corporate debtor	A-61/62, Road No. 22, Wagle Indl. Estate, Thane, MH – 400 604.
6.	Insolvency commencement date in respect of corporate debtor	5 th January, 2023 (Order received on 9 th January, 2023).
7.	Estimated date of closure of insolvency resolution process	5 th July, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jeetendra Rajpal Daryani IBBI/IPA-001/IP-P00678/2017-2018/11146
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-504, Atlantis, Hiranandani Gardens, Main Street, Powai, Mumbai – 400076. Email ID:- nikhil564@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-504, Atlantis, Hiranandani Gardens, Main Street, Powai, Mumbai – 400076. Email ID:- ip.gooddayfoods@gmail.com
11.	Last date for submission of claims	23rd January, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As given at Sr. No. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. Good-Day Foods Private Limited on 5th January, 2023 (Order received on 9th January, 2023).
The creditors of M/s. Good-Day Foods Private Limited, are hereby called upon to submit their claims with proof on or before 23rd January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Not Applicable] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.01.2023
Place: Mumbai

sd/-
Jeetendra Rajpal Daryani
Interim Resolution Professional
IBBI/IPA-001/IP-P00678/2017-2018/11146



Jeetendra R. Daryani

